

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 128

IA(I.B.C)/ 47(CH) 2024, IA(I.B.C)/1947(CH) 2023, IA(I.B.C)/ 2293(CH) 2023  
IA(I.B.C)/2831(CH) 2023, IA(I.B.C)/ 2658(CH) 2023, IA(I.B.C) /2663(CH) 2023  
IA(I.B.C)/ 2482(CH) 2023, IA(I.B.C)/ 2510 (CH) 2023, IA(I.B.C)/ 2829(CH) 2023  
IA(I.B.C)/757(CH)2024  
in  
CP(IB) No. 233(CH)2022  
(Admitted)

**IN THE MATTER OF:**

Mr Suresh Kumar Proprietor  
Shivam Enterprises

...Petitioner

Vs.

Noble Steels Pvt Ltd

...Respondent

**Under Section:** 9, IBC 2016, Sec 33(1) (b) (i) to (iii) r/w Sec 33(3) 19(2), Sec 66(1)  
Sec 60(5), Rule 11 of NCLT, 2016

Due to paucity of time, the matter could not be taken up today, hence  
the matter is adjourned to 10.06.2024.

Sd/-

Court Officer

Preeti  
15.05.2024